

FORM B**PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF DIAMOND ENGINEERING
(CHENNAI) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/03/1997
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29113TN1997PTC037853
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Office as per RoC records:</u> Door No. 501, Vandalur- Kelambakkam Main Road Mambakkam Chennai TN 600127 IN
6.	Date of Closure of Insolvency Resolution Process	30/09/2019
7.	Liquidation Commencement Date of corporate debtor	30/05/2022 (Hon'ble NCLT passed Liquidation Order dated 30/05/2022)
8.	Name and the registration number of the Insolvency Professional acting as Liquidator	Lakshmanan Krishnan IBBI/IPA-002/IP-N00783/2019-2020/12511
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: T1 Gokul Flats, 12 Taylors Estate, 2nd street, Kodambakkam, Chennai, Tamil Nadu - 600024 Email: kichaa_feb05@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: T1 Gokul Flats, 12 Taylors Estate, 2nd street, Kodambakkam, Chennai, Tamil Nadu – 600024 Alternate address: BKC Centre, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai - 400053 Email: liq.diamondengg@gmail.com
11.	Last date for submission of claims	29.06.2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench has ordered liquidation of the **DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED** vide order dated 30.05.2022.

The stakeholders of **DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **29.06.2022**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Lakshmanan Krishnan

(Liquidator of Diamond Engineering (Chennai) Private Limited)

Date: 30.05.2022

Place: Chennai